



NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

201. IA/4013/2023 C.P. (IB)/177(MB)2020

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON **12.09.2023**.

NAME OF THE PARTIES: SWIFTMAIL COMMUNICATIONS LTD
VS
CHIRVA PVT LTD

SECTION : Sec 9 of IBC 2016

Presence: Ms. Raina Birla, Counsel for the RP

ORDER

I.A. 4013 of 2023

The counsel for the RP submits that in view of the fact that no CoC was formed and in view of the communication dated 22.08.2023 between the RP and the Operational Creditor stating therein that the parties have already settled the matter, the withdrawal of CIRP may be allowed.

I.A. is allowed as prayed for and the Company Petition is disposed of as such.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/P/